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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, N.DELHI

O.A. No. 1098/90

New Delhi, this the 28th October, 1994.

HON'BLE SHRI J.P.SHARMA, MEMBER (J)

HON'BLE SHRI B.K.SINGH, MEMBER (A)

Shri Balwan Singh s/o
Samai Singh r/o
Rajouri Village,
New Delhi.

... Applicant

By Advocate: None.

Versus

Union of India through
Deputy Director of Doordarshan Kendra,
Parliament Street, New Delhi.

... Respondent

By Advocate: Shri M.L.VERMA.

ORDER (ORAL)

HON'BLE SHRI J.P.SHARMA, MEMBER (J)

The grievance of the applicant is that he has been terminated from engagement as a casual labour by the verbal order of discharge. He filed this application for the grant of the reliefs that the direction be issued to the respondents to continue him in engagement as there is requirement for casual workers.

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2. On notice the respondent contested the application stating that the engagement was temporary for a period of three months and his services were no longer required by the Centre, hence, he was discharged from services. The application is ~~devoid of~~ ^{merits}. The applicant has not filed any rejoinder.

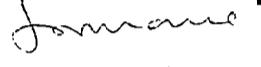
3. The case is coming on Board since last more than 2 months, and none appears for the applicant. When the applicant filed this application an interim direction was issued to the respondent that if there is a necessity of work, then the applicant be also considered for engagement in preference to his juniors and freshers. This Bench also vide order dated 19.2.1990 observed that since nobody is replacing the applicant on the casual appointment. There is no ground for giving any interim relief.

4. On ^Wmerits the application has no case. The applicant has not filed any seniority list nor made any averment in the original application that any person junior to him has been retained and the principle of last come first go has not been observed. When there is no job requirement the applicant cannot force his engagement by creating a job for him. Merely because the applicant has worked for a period of about 90 days, would not vest any right in him to continue ^{him in} the engagement

irrespective of the job requirement.

5. Since none appeared, we have disposed of this application on the basis of pleadings on record and the application is dismissed as devoid of merits leaving the parties to bear their own cost. Sh. M.L.Verma counsel for the respondent appeared later on.


(B.K.SINGH)
M(A)


(J.P.SHARMA)
(MJ)